

MINUTES OF THE MEETING No. 20/12 dated 17.8.2011 (held on 19.8.2011) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Deptt. of C&PC(Chem.Div)
2. Shri S.K. Aggarwal, DC(MSME)
3. Shri Nand Lal, DIPP
4. Shri A.K. Cashyap, Dy.DGFT
5. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.19/11 for confirmation and confirmed and adopted the same without any change.

Case No M-74 NC No. 20/12 Dated 17.8.2011 (held on 19.8.2011)	M/ s Integrated Fire Protection (P) Ltd, Kolkata F.No. 01/82/50/115/AM06/DES-IV RLA F.No.02/24/40/19/AM06 Lic.No.0210078164 dated 12.5.2005
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/ /20-Ch.II dated 18.8.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Fire Fighting Chemicals Foam Concentrate Brand	1 Kg	1. Fluorinated Surface Active Agent/Fluorochemical Surfactants	0.01 Kg

Name IFP Protein Foam Type 3		(other than soap) (Perfluoroalkyl betaine/Fluoroalkyl dimethyl betaine/fluorinated telomere)	
		2. Antifreeze (Solvent) (butyl Carbitol/Butyl diglycol/Diethylene Glycol Monobutyl Ether/Hexylene Glycol	0.10 Kg
Fire Fighting Chemicals Foam Concentrate Brand Name Synthetic Meterial Foam	1 Kg	1. Fluorinated Surface Active Agent/Fluorochemical Surfactants (other than soap) (Perfluoroalkyl betaine/Fluoroalkyl dimethyl betaine/fluorinated telomere)	0.0306 Kg
		2. Antifreeze (Solvent) (butyl Carbitol/Butyl diglycol/Diethylene Glycol Monobutyl Ether/Hexylene Glycol	0.06 Kg

Only for regularization purpose. As the license had already expired, no further imports & export will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-75 NC No. 20/12 Dated 17.8.2011 (held on	M/ s Indokem Ltd, F.No. 01/82/50/1904/AM05/DES-IV RLA F.No.03/24/40/1931/AM05
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19.8.2011)

Lic.No.0310317108 dated 16.2.2005

The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/145/2003-Ch.III dated 17.8.2011 the Committee decided to amend the decision of NC Meeting No.17/10 dated 22.7.2009 (Case No. M-88) and correct the import items/ quantities as under:-

Export Item	Qty.	Import Item	Qty.
Vat Black 27 CDP (Indonon Olive R CDP)	1 Kg	1) Anthraquinone	0.602 Kg
		2. 1-Amino Anthraquinone	0.401 Kg
		3. Caustic Soda Lye (100% basis)	0.305 Kg
		4. Nitrobenzene	0.335 Kg
		5. Soda Ash	0.220 Kg

Only for regularization purpose. As the license had already expired, no further imports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-76 NC No. 20/12 Dated 17.8.2011 (held on 19.8.2011)	M/ s Sud-Chemie India (P) Ltd, Cochin F.No. 01/83/50/495/AM07/DES-IV RLA F.No.10/24/40/24/AM07 Lic.No.1010024063 dated 2.8.2006
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem. Div) dated 19.8.2011, the Committee decided to approve the case with amendments to the decision of NC Meeting No.26/83/-ALC1/2006

held on 4.10.2006 as under:-

Export Item

From	To
Catalyst-OPGH-III 1.5 mm/2.5 mm Catalyst- C 20-7-06CDS (Type: 2.5 mm Extrusion Bulk Density:0.58-0.60 Kg/Litre	Catalyst OPGH-III 1.5 mm CDS Ext.

Import Items

From	To
Nickel metal, unwrought – 0.0156 Kg	1. Nickel – 0.0156 Kg
	2. Molybdenum Trioxide - 0.18 Kg/Kg
Alumina Powder - 0.484 Kg	3. Special Grade Alumina – 0.484 Kg

Item No.2 viz. Molybdenum Trioxide, is granted as an additional input based on consumption data and material balance furnished now, based on the recommendation of the Technical Authority. As license had already expired no further import & export allowed. Amendment as above is made only for regularization purpose.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-77 NC No. 20/12 Dated 17.8.2011 (held on 19.8.2011)	M/ s Lanxess India (P) Ltd, F.No. 01/83/50/223/AM10/DES-IV RLA F.No.03/95/40/1012/AM09 Lic.No.0310518489 dated 5.5.2009
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/51/2011-Ch.II dated 16.8.2011 the Committee decided to amend the decision of NC Meeting No. 25/83 dated 16.9.2009, as under:-

Export Item	Qty.	Import Item	Qty.
Diphyl (Heat Transfer Media)	1 Kg	1. Diphenyl 2. Phenol 3. Mono Chlorobenzene 4. Caustic Flakes 5. Cuprous Oxide	0.250 Kg 0.337 Kg 0.742 Kg 0.318 Kg 0.0037 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-78 NC No. 20/12 Dated 17.8.2011 (held on 19.8.2011)	M/ s Lanxess India (P) Ltd, F.No. 01/83/50/126/AM10/DES-IV RLA F.No.03/95/40/868/AM10 Lic.No.0310575900 dated 25.5.2010
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/51/2011-Ch.II dated 16.8.2011 the Committee decided to amend the decision of NC Meeting No. 21/83 dated 25.8.2010, as under:-

Export Item	Qty.	Import Item	Qty.
Diphyl (Heat Transfer Media)	1 Kg	1. Diphenyl 2. Phenol 3. Mono Chlorobenzene	0.250 Kg 0.337 Kg 0.742 Kg

	4. Caustic Flakes	0.318 Kg
	5. Cuprous Oxide	0.0037 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-78(B) NC No. 20/12 Dated 10.8.2011 (held on 19.8.2011)	M/ s Chemshel Enterprises (P) Ltd, F.No. 01/83/50/709/AM10/DES-IV RLA F.No.02/24/40/168/AM08
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The Committee considered the case as per agenda. The Committee noted that since the representation is for enhancement of norms, the firm should have applied within 4 months time, as per Public Notice No.37 dated 23.8.2007. Further, no justifiable additional information has been provided by the firm. Hence, the Committee decided to maintain status quo of NC decision vide M.No.10/83 dated 9.6.2010.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-78(C) NC No. 20/12 Dated 10.8.2011 (held on 19.8.2011)	M/ s United Phosphorous Ltd, Mumbai F.No. 01/83/50/847/AM07/DES-IV RLA F.No.03/95/40/945/AM07 Lic.No.0310406301 dated 2.11.2006
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The Committee considered the case as per agenda. The Committee noted that the licence was obtained years back from the date of

receipt of CIB registration. The reasons furnished by the firm was not found acceptable to the Committee, and, hence it was decided by the Committee to maintain status quo of the decision of NC Meeting No.36/83 dated 12.12.2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-78(D) NC No. 20/12 Dated 17.8.2011 (held on 19.8.2011)	M/ s Rallis India Ltd, Mumbai F.No. 01/83/50/1151/AM08/DES-IV RLA F.No.03/95/40/542/AM08 Lic.No.0310442518 dated 11.9.2007
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.Nil dated 19.8.2011, the Committee decided to correct the description of Import Item to read as under:-

Import Item

From	To
1-(4-Chloro Phenyl) Dimethyl Pentanone	Pentanone

The quantity and other description mentioned in the minutes of ALC M.No. 43/83-ALCi/2007 dated 30.1.2008 will remain the same. The above correction is made only for regularization purpose and no further imports will be allowed as its license had already expired.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-78(E) NC No. 20/12 Dated 17.8.2011 (held on 19.8.2011)	M/ s Sterling Auxiliaries (P) Ltd, Mumbai 1) F.No. 01/83/50/1225/AM09/DES-IV RLA F.No.03/95/40/758/AM09 Lic.No.0310503562 dated 22.1.2009 2) F.No.01/83/50/1127/AM09/DES-IV RLA F.No.03/95/40/660/AM09 Lic.No.0310500098 dated 29.12.2008
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The Committee considered the case as per agenda . Based on the written recommendation/clarification of the Technical Authority, Department of Chemicals & Petrochemicals, Chemicals Division, vide U.O.No.Nil dated 19.8.2011, the Committee agreed that the description of export items indicated in the norms ratifications vide NC Meeting No.50/83 dated 18/3/2009 and NC Meeting No.1/83 dated 1.4.2009, respectively, and the product descriptions in the Shipping Bills, are one and the same items.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-78(F) NC No. 20/12 Dated 17.8.2011 (held on 19.8.2011)	M/ s Dorf Ketel Chemicals (I) Pvt. Ltd, 1) F.No. 01/83/50/244/AM09/DES-IV RLA F.No.03/94/40/1277/AM08 Lic.No.0310464286 dated 10.3.2008 2) F.No.01/83/50/537/AM09/DES-IV RLA F.No.03/94/40/332/AM09 Lic.No.0310478674 dated 15.7.2008
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The Committee considered the case as per agenda. The Committee noted the clarification of Technical Authority, Department of Chemicals and Petrochemicals, Chemicals Division, that no correspondence was received from the firm way back in the year 2008. As per Technical Authority, the inputs as originally applied for by the applicant were already granted and approved by the Committee, and there is no case for granting other inputs to exporter than what was applied. Hence, the Committee decided to maintain status quo of decision of NC Meeting No.52/11 dated 30.3.2011 and decided to reject the cases.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 20/83-ALC1/2011 **MEETING DATE** : 17.08.2011

1	Case No.:958/21/82-ALC4/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/82/050/01823/AM07/	RLA File :02/24/040/00313/AM07/	Lic.No/Date:0210098001 13.02.2007	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda. The reply received from the firm was forwarded to DC(MSME) on 14.6.2011. DC(MSME) has issued another D/L seeking information from the firm on 30.6.2011. Reminder dated 23.8.2011 issued by this office. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 14.9.2011..			

Case No.:511/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS &	Meet No/Date:20/83-ALC1/2011	Status:Case
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2		INDS. LTD.	17.08.2011	Deferred
	HQ File :01/83/050/00088/AM08/	RLA File :02/24/040/00004/AM08/	Lic.No/Date:0210099836 10.04.2007	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda. The reply received from the firm was forwarded to DC(MSME) on 14.6.2011. DC(MSME) has issued another D/L seeking information from the firm on 29.6.2011. Reminder dated 23.8.2011 issued by this office. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 17.8.2011..			

3	Case No.:538/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00161/AM08/	RLA File :02/24/040/00014/AM08/	Lic.No/Date:0210100175 20.04.2007	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda. The reply received from the firm was forwarded to DC(MSME) on 14.6.2011. DC(MSME) has issued another D/L seeking information from the firm on 28.6.2011. Reminder dated 23.8.2011 issued by this office. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 17.8.2011..			

4	Case No.:9/42/83-ALC1/2010	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00777/AM11/	RLA File :03/94/040/00120/AM11/	Lic.No/Date:0310585210 27.07.2010	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 5.9.2011. Accordingly the case may be re-listed on 14.9.2011.			

	Case No.:2/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Approved
	HQ File :01/83/050/00409/AM11/	RLA File :10/24/040/00045/AM11/	Lic.No/Date:1010039980 03.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices			

5	Board vide Letter No.MKT/FNN/02/09-10/2644 dt. 27.7.2011 stating that the weighted average yield comes to 29.72% whereas the firm has applied at 25% yield, the Committee decided to approve the case at 29.72% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Nutmeg	7.43 MT	Nutmeg without shell BWP	25.00 MT
	This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

6	Case No.:3/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00410/AM11/	RLA File :10/24/040/00048/AM11/	Lic.No/Date:1010039982 03.09.2010	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.9.2011.			

7	Case No.:4/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00411/AM11/	RLA File :10/24/040/00049/AM11/	Lic.No/Date:1010039983 03.09.2010	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.9.2011.			

8	Case No.:5/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00412/AM11/	RLA File :10/24/040/00050/AM11/	Lic.No/Date:1010039984 03.09.2010	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.9.2011.

9	Case No.:4/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case deferred
	HQ File :01/83/050/00730/AM11/	RLA File :10/24/040/00075/AM11/	Lic.No/Date:1010041251 23.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. The Committee noted that Spices Board vide its letter dated 22.6.2011 and 22.7.2011 have recommended 10.04% and 10% yield respectively, on the basis of two different SAR reports, for the same license. The Committee decided to seek clarification from Spices Board as to what should be the yield for consolidated quantities or whether to approve different yields for different quantities as per their SAR report. Accordingly, a letter to go to Spices Board. Accordingly the case may be re-listed on 28.9.2011.			

10	Case No.:10/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Deffered
	HQ File :01/83/050/00736/AM11/	RLA File :10/24/040/00084/AM11/	Lic.No/Date:1010041260 27.12.2010	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.9.2011.			

11	Case No.:11/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Approved
	HQ File :01/83/050/00737/AM11/	RLA File :10/24/040/00083/AM11/	Lic.No/Date:1010041261 27.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNP/01/09-10/2561 dt. 22.7.2011 stating that the weighted average yield comes to 9.01% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-			
Item of Export		Qty	Item of Import	Qty

Oleoresin Black Pepper	13.70 MT	Light Black Pepper (Light Berries)	137.30 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

12	Case No.:12/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00738/AM11/	RLA File :10/24/040/00076/AM11/	Lic.No/Date:1010041262 27.12.2010	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.9.2011.			

13	Case No.:13/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00739/AM11/	RLA File :10/24/040/00077/AM11/	Lic.No/Date:1010041263 27.12.2010	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.9.2011.			

14	Case No.:23/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00749/AM11/	RLA File :10/24/040/00078/AM11/	Lic.No/Date:1010041290 30.12.2010	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.9.2011.			

	Case No.:24/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
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15	HQ File :01/83/050/00750/AM11/	RLA File :10/24/040/00080/AM11/	Lic.No/Date:1010041295 30.12.2010	Defer Date:14.09.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.9.2011.				

16	Case No.:9/44/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Approved
	HQ File :01/83/050/00832/AM11/	RLA File :10/24/040/00098/AM11/	Lic.No/Date:1010041593 25.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNM/03/09-10/2564 dt. 26.7.2011 stating that the weighted average yield comes to 28.86% whereas the firm has applied at 28% yield, the Committee decided to approve the case at 28.86% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Nutmeg Oleoresin	15.18 MT	Nutmeg without shell (BWP)	52.60 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

17	Case No.:10/44/83-ALC1/2010	Party Name:HINDUSTAN COMPOSITES LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00833/AM11/	RLA File :03/94/040/00553/AM07/	Lic.No/Date:0310612495 25.01.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17.6.2011 issued by DIPP by E-mail. Reminder dated 5.9.2011 issued by this office by E-Mail. Accordingly the case may be re-listed on 14.9.2011..			

	Case No.:3/48/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
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18	HQ File :01/83/050/00928/AM11/	RLA File :10/24/040/00114/AM11/	Lic.No/Date:1010041801 18.02.2011	Defer Date:14.09.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.9.2011.				

19	Case No.:10/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00935/AM11/	RLA File :10/24/040/00107/AM11/	Lic.No/Date:1010041843 21.02.2011	Defer Date:14.09.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.9.2011.				

20	Case No.:11/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00936/AM11/	RLA File :10/24/040/00106/AM11/	Lic.No/Date:1010041844 21.02.2011	Defer Date:14.09.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.9.2011.				

21	Case No.:12/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Approved
	HQ File :01/83/050/00937/AM11/	RLA File :10/24/040/00109/AM11/	Lic.No/Date:1010041845 21.02.2011	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNG/01/09-10/2557 dt.5.7.2011 stating that the weighted average yield comes to 2.26% whereas the firm has applied at 1.90% yield, the Committee decided to approve the case at 2.26% yield as under:-				

Item of Export	Qty	Item of Import	Qty
Ginger Oil	1.95 MT	Dried Ginger	86.11 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

22	Case No.:13/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00938/AM11/	RLA File :10/24/040/00096/AM11/	Lic.No/Date:1010041839 21.02.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.9.2011.			

23	Case No.:14/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00939/AM11/	RLA File :10/24/040/00102/AM11/	Lic.No/Date:1010041840 21.02.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.9.2011.			

24	Case No.:15/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00940/AM11/	RLA File :10/24/040/00103/AM11/	Lic.No/Date:1010041841 21.02.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.9.2011.			

	Case No.:16/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
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25	HQ File :01/83/050/00941/AM11/	RLA File :10/24/040/00104/AM11/	Lic.No/Date:1010041842 21.02.2011	Defer Date:14.09.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.9.2011.				

26	Case No.:3/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/01089/AM11/	RLA File :10/24/040/00130/AM11/	Lic.No/Date:1010042162 18.03.2011	Defer Date:14.09.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.9.2011.				

27	Case No.:4/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/01090/AM11/	RLA File :10/24/040/00131/AM11/	Lic.No/Date:1010042163 18.03.2011	Defer Date:14.09.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.9.2011.				

28

Case No.:12/52/83-ALC1/2010	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Approved
HQ File :01/83/050/01098/AM11/	RLA File :03/95/040/00873/AM11/	Lic.No/Date:0310621982 18.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/37/2007-Ch.II dated 4.8.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Acid Red – 2B or RB Acid (SP	1 Kg	1.Z9977 or Om Acid (SP-93)	0.550 Kg

-105)		or SUP-275 2. Gamma Acid	0.490 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

29	Case No.:14/52/83-ALC1/2010	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/01100/AM11/	RLA File :03/95/040/00977/AM11/	Lic.No/Date:0310622089 18.03.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued by Deptt. of C&PC(Chem.Div.). Reminder dated 5.9.2011 issued by this office by E-Mail.Accordingly the case may be re-listed on 14.9.2011..			

30	Case No.:17/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/01103/AM11/	RLA File :10/24/040/00132/AM11/	Lic.No/Date:1010042204 22.03.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.9.2011.			

31	Case No.:45/2/83-ALC1/2011	Party Name:NISHANT AROMAS	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Approved
	HQ File :01/83/050/00045/AM12/	RLA File :03/95/040/00922/AM11/	Lic.No/Date:0310625555 07.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/57/2011-Ch.II dated 25.7.2011 the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Eucalyptus Citroedora Oil	1 Kg	1. Citral-R 2. Linalool 3. Citronlollo	1.00 Kg 0.040 Kg 0.040 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

32	Case No.:1/4/83-ALC1/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00048/AM12/	RLA File :09/24/040/00008/AM12/	Lic.No/Date:0910046404 18.04.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 14.9.2011.			

33	Case No.:19/12/83-ALC1/2011	Party Name:ATUL LIMITED,	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Approved
	HQ File :01/83/050/00238/AM12/	RLA File :08/24/040/00343/AM11/	Lic.No/Date:0810098345 19.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/12/2007-Ch.II dated 27.7.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Tebuconazole Methyl Technical	1 Kg	1. 2-(Carbomethoxy) Benzene Sulfonamide 2. 2-Methoxy-4-Methyl-6-Methylamino-1,3,5-Triazine 3. N-Butyl Isocyanate	1.030 Kg 0.554 Kg 0.160 Kg

		4. 1,4-Diazabicyclo (2,2,2) Octane	0.001 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

34	Case No.:4/12/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Approved
	HQ File :01/83/050/00223/AM12/	RLA File :17/24/040/00010/AM11/	Lic.No/Date:1710003964 20.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/69/2011-Ch.II dated 12.8.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Surfactant-NF-12 (Polyoxypropylene Lauryl Myristyl Alcohol) (Appearance at 25 deg. C: Liquid, Colour, Colourless to pale Yellow)	1 Kg	1. Lauryl Myristyl Alcohol (Lauryl Alcohol) 2. Ethylene Oxide 3. Propylene Oxide	0.173 Kg 0.198 Kg 0.628 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

35	Case No.:6/12/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00225/AM12/	RLA File :17/24/040/00009/AM10/	Lic.No/Date:1710003963 20.04.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 14.9.2011.			

36	Case No.:8/12/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Approved
	HQ File :01/83/050/00227/AM12/	RLA File :17/24/040/00032/AM11/	Lic.No/Date:1710003959 20.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/70/2011-Ch.II dated 10.8.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Blend of SMFR 20.57%, Sulphonated Urea Formaldehyde Resin 49.14%, Urea FR 15.33%, Sodium Salt ofNSAFC 14.95% (Ventan MRS) (Beige Coloured free flowing powder)	1 Kg	1. Naphthalene (Brown coloured solids) 2. Melamine (White to creamish powder) 3. Caustic Soda Lye	0.085 Kg 0.105 Kg 0.053 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

37	Case No.:1/12/83-ALC1/2011	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Approved
	HQ File :01/83/050/00220/AM12/	RLA File :03/94/040/00048/AM12/	Lic.No/Date:0310627693 21.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/71/2011-Ch.II dated 27.7.2011 the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.

Cuprous Iodide	1 Kg	Iodine	0.683 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

38	Case No.:2/12/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00221/AM12/	RLA File :03/94/040/00074/AM12/	Lic.No/Date:0310628108 26.04.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 14.9.2011.			

39	Case No.:35/12/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00254/AM12/	RLA File :17/24/040/00048/AM11/	Lic.No/Date:1710004008 29.04.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 14.9.2011.			

40	Case No.:33/12/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00252/AM12/	RLA File :17/24/040/00039/AM11/	Lic.No/Date:1710004006 29.04.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 14.9.2011.			

41	Case No.: 34/12/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status: Case Deferred
	HQ File :01/83/050/00253/AM12/	RLA File :17/24/040/00040/AM11/	Lic.No/Date:1710004007 29.04.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 14.9.2011.			

42	Case No.: 36/12/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status: Case Deferred
	HQ File :01/83/050/00255/AM12/	RLA File :17/24/040/00089/AM09/	Lic.No/Date:1710004018 02.05.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 14.9.2011.			

43	Case No.: 16/12/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status: Case Deferred
	HQ File :01/83/050/00235/AM12/	RLA File :30/24/040/00012/AM12/	Lic.No/Date:3010074898 10.05.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 4.8.2011 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 14.9.2011..			

44	Case No.: 1/8/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status: Case Deferred
	HQ File :01/83/050/00110/AM12/	RLA File :03/95/040/00041/AM12/	Lic.No/Date:0310630667 11.05.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of information from the firm to the D/L dated 21.6.2011 (E-mail) issued by DIPP. Accordingly the case may be re-listed on 14.9.2011.

45	Case No.:2/8/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00111/AM12/	RLA File :03/95/040/00042/AM12/	Lic.No/Date:0310630674 11.05.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 21.6.2011 (E-mail) issued by DIPP. Accordingly the case may be re-listed on 14.9.2011.			

46	Case No.:3/8/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00112/AM12/	RLA File :03/95/040/00043/AM12/	Lic.No/Date:0310630688 11.05.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 21.6.2011 (E-mail) issued by DIPP. Accordingly the case may be re-listed on 14.9.2011.			

47	Case No.:5/8/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00114/AM12/	RLA File :09/24/040/00549/AM11/	Lic.No/Date:0910046746 12.05.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 14.9.2011.			

	Case No.:6/8/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM	Meet No/Date:20/83-ALC1/2011	Status:Case
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48		LTD	17.08.2011	Deferred
	HQ File :01/83/050/00115/AM12/	RLA File :09/24/040/00545/AM11/	Lic.No/Date:0910046747 12.05.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.8.2011 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 14.9.2011..			

49	Case No.:7/8/83-ALC1/2011	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00116/AM12/	RLA File :05/23/040/00052/AM12/	Lic.No/Date:0510290567 12.05.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 21.6.2011 issued by Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 14.9.2011..			

50

Case No.:10/12/83-ALC1/2011	Party Name:RAJ BORAX LTD.	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status :Case Approved
HQ File :01/83/050/00229/AM12/	RLA File :03/95/040/00089/AM12/	Lic.No/Date:0310631167 13.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/59/2011-Ch.II dated 25.7.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Borax Pentahydrate Granular	1 Kg	Borax Pentahydrate Powder	1.02 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

51	Case No.:15/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00234/AM12/	RLA File :10/24/040/00004/AM12/	Lic.No/Date:1010043070 13.05.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.9.2011.			

52	Case No.:17/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00236/AM12/	RLA File :10/24/040/00001/AM12/	Lic.No/Date:1010043068 13.05.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.9.2011.			

53	Case No.:21/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00240/AM12/	RLA File :10/24/040/00003/AM12/	Lic.No/Date:1010043069 13.05.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.9.2011.			

54	Case No.:10/8/83-ALC1/2011	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00119/AM12/	RLA File :05/24/040/00033/AM12/	Lic.No/Date:0510290849 16.05.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19.8.2011 (E-mail) issued by DIPP. Accordingly the case may be re-listed on 14.9.2011.			

55	Case No.:3/12/83-ALC1/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00222/AM12/	RLA File :03/95/040/00046/AM12/	Lic.No/Date:0310631599 18.05.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 14.9.2011.			

56	Case No.:9/12/83-ALC1/2011	Party Name:ARJUN MARKETING SERVICES	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00228/AM12/	RLA File :03/94/040/00063/AM12/	Lic.No/Date:0310635280 09.06.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.8.2011 (E-mail) issued by DIPP. Accordingly the case may be re-listed on 14.9.2011.			

57	Case No.:22/12/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00241/AM12/	RLA File :31/83/040/00030/AM12/	Lic.No/Date:3110048541 09.06.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.7.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 14.9.2011.			

58	Case No.:24/12/83-ALC1/2011	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00243/AM12/	RLA File :03/95/040/00023/AM12/	Lic.No/Date:0310635186 09.06.2011	Defer Date:14.09.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) on 2.8.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 14.9.2011.

59	Case No.:26/12/83-ALC1/2011	Party Name:RUPANA PAPER MILLS LTD.	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00245/AM12/	RLA File :05/24/040/00382/AM11/	Lic.No/Date:0510293007 10.06.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 5.9.2011. Accordingly the case may be re-listed on 14.9.2011.			

60	Case No.:27/12/83-ALC1/2011	Party Name:HT BURDA MEDIA LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Approved
	HQ File :01/83/050/00246/AM12/	RLA File :05/23/040/00095/AM12/	Lic.No/Date:0510293126 13.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 18.8.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Multicoloured Printed Books Catalogues	1 Kg	1. Uncoated Printing paper (GSM 32 to 150) 2. Relevant Printing Ink 3 to 69. Consumables (as per Import List)	1.18 Kg/Kg content in export 0.069 Kg Quantity as applied for upto 2% of FOB value

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

61	Case No.:28/12/83-ALC1/2011	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00247/AM12/	RLA File :04/24/040/00042/AM12/	Lic.No/Date:0410124883 13.06.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.7.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 14.9.2011.			

62	Case No.:29/12/83-ALC1/2011	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00248/AM12/	RLA File :04/24/040/00041/AM12/	Lic.No/Date:0410124884 13.06.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.7.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 14.9.2011.			

63	Case No.:30/12/83-ALC1/2011	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00249/AM12/	RLA File :04/24/040/00038/AM12/	Lic.No/Date:0410124885 13.06.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to M/o Steel on 5.9.2011. Accordingly the case may be re-listed on 14.9.2011.			

	Case No.:31/12/83-ALC1/2011	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
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64	HQ File :01/83/050/00250/AM12/	RLA File :03/95/040/00165/AM12/	Lic.No/Date:0310635767 13.06.2011	Defer Date:14.09.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14.7.2011 issued by Deptt. of C&PC(Chem.Div.). Reminer dated 5.9.2011 (E-Mail) issued by this office. Accordingly the case may be re-listed on 14.9.2011..				

65	Case No.: 32/12/83-ALC1/2011	Party Name:NISHANT AROMAS	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status: Case Approved
	HQ File :01/83/050/00251/AM12/	RLA File :03/95/040/00142/AM12/	Lic.No/Date:0310635782 13.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/57/2011-Ch.II dated 25.7.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Lemon Grass Oil	1 Kg	1. Citral-R	0.900 Kg
			2. Citronlollo	0.030 Kg
			3. Geraniol	0.080 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

66	Case No.: 4/20/83-ALC1/2011	Party Name:KASHUCHEM PVT.LTD.	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status: Case Deferred
	HQ File :01/83/050/00410/AM12/	RLA File :03/94/040/00194/AM12/	Lic.No/Date:0310638011 22.06.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.9.2011. Accordingly the case may be re-listed on 14.9.2011.			

67	Case No.:5/20/83-ALC1/2011	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00411/AM12/	RLA File :08/24/040/00078/AM12/	Lic.No/Date:0810100966 30.06.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) on 5.9.2011. . Accordingly the case may be re-listed on 14.9.2011.			

68	Case No.:1/16/83-ALC1/2011	Party Name:RALLIS INDIA LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00303/AM12/	RLA File :03/95/040/00170/AM12/	Lic.No/Date:0310640719 06.07.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.7.2011. Accordingly the case may be re-listed on 14.9.2011.			

69	Case No.:3/16/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00305/AM12/	RLA File :04/24/040/00089/AM12/	Lic.No/Date:0410125731 07.07.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 5.9.2011. Accordingly the case may be re-listed on 14.9.2011.			

70	Case No.:4/16/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00306/AM12/	RLA File :04/24/040/00080/AM12/	Lic.No/Date:0410125732 07.07.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 14.9.2011.			

71	Case No.:5/16/83-ALC1/2011	Party Name:ANMOL CHEMICALS	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00307/AM12/	RLA File :03/94/040/00218/AM12/	Lic.No/Date:0310641765 12.07.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.9.2011			

72	Case No.:6/16/83-ALC1/2011	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00308/AM12/	RLA File :05/23/040/00133/AM12/	Lic.No/Date:0510296381 12.07.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.9.2011			

73	Case No.:7/16/83-ALC1/2011	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00309/AM12/	RLA File :05/23/040/00147/AM12/	Lic.No/Date:0510296563 14.07.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 5.9.2011. Accordingly the case may be re-listed on 14.9.2011.			

74	Case No.:1/20/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00407/AM12/	RLA File :03/95/040/00313/AM12/	Lic.No/Date:0310646042 03.08.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.9.2011			

75	Case No.:2/20/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00408/AM12/	RLA File :03/95/040/00343/AM12/	Lic.No/Date:0310646063 03.08.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.9.2011			

76	Case No.:3/20/83-ALC1/2011	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00409/AM12/	RLA File :03/95/040/00348/AM12/	Lic.No/Date:0310646121 03.08.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.9.2011			

77	Case No.:6/20/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00412/AM12/	RLA File :03/94/040/00246/AM12/	Lic.No/Date:0310647348 09.08.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.9.2011			

78	Case No.:7/20/83-ALC1/2011	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:20/83-ALC1/2011 17.08.2011	Status:Case Deferred
	HQ File :01/83/050/00413/AM12/	RLA File :03/95/040/00361/AM12/	Lic.No/Date:0310647685 10.08.2011	Defer Date:14.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.9.2011			

Date:06.09.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer